

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 3rd day of April, 2002.

CORAM:- Original Application No. 318 of 2002.

CORAM:-

Hon'ble Mrs. Meera Chhibber, J.M.

Smt. Poonam Devi,

W/o Sri Arvind Kumar Srivastava,

R/o 218, Awas Vikas Colony,

Mirzapur, District Mirzapur.

(Sri BS Pandey, Advocate)

. Applicant

Versus

1. Union of India through its Secretary,
Ministry of Telecommunication Department,
Bharat Sanchar Nigam Ltd., New Delhi.
2. Deputy General Manager (Admn),
Bharat Sanchar Nigam Ltd.,
Office of the Chief General Manager,
Telecommunication U.P. (East), Circle,
Lucknow.
3. Telecom District Manager,
Bharat Sanchar Nigam Limited, Mirzapur.
4. Divisional Engineer (Admn.),
and Planning, Bharat Sanchar Nigam Ltd.,
Mirzapur.

(Sri RC Joshi, Advocate)

. Respondents

O R D E R (O r a l)

By Hon'ble Mrs. Meera Chhibber, J.M.

In this case the grievance of the applicant is that he has been working as part time casual labourer with the respondents from 1-1-1999 continuously and despite clear direction to send particulars of the part time casual labourers, the applicant's particular



has not been sent to respondent no.2 as a result of which the applicant's case has not been considered. The applicant has sought the following relief in her OA:-

(i) issue order or direction in the nature of Mandamus directing the respondent no.3 to send the details of the applicant pursuant to Circular dated 16-1-2001, 14-5-2001 and 28-5-2001 and other existing order to the respondent no.2 with recommendation to convert her into the full time casual labourer into the unit.

(ii) issue order or direction in the nature of Mandamus directing the respondent no.2 to regularise the applicant by converting her into full time casual labourer into the unit concerned and provide all the consequential benefits permissible under law.

(iii) issue an appropriate order or direction which this Hon'ble Tribunal deems fit and proper in the circumstances of the case.

(v) award cost of the petition in favour of the applicant.

2. Counsel for the respondents has put in appearance and he has no objection in giving direction to the respondents to dispose of the representation given by the applicant to respondent no.2 on the subject mentioned above.

3. In view of above, the OA is disposed of with a direction to respondent no.2 to dispose of the representation of the applicant within a period of six weeks from the date of receipt of a copy of this order and pass a reasoned and speaking order thereon communicating the same to the applicant. The OA is disposed of with the above direction. There shall be no order as to costs.



Member (J)

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